34 Written Answers to	[RAJYA	SABHA]	Starred Questions		
1	2	3	4	5	
IT-ITeS Sector Skills Council NASSCOM	40650	40627	14537	10742	
Media and Entertainment Skills Council	13298	13272	8769	7263	
Food Processing Sector Skill Council	27692	27692	22183	20453	
Indian Plumbing Skills Council	20610	20610	16501	14830	
Mining Sector Skill Council	40872	40872	33891	30095	
Power Sector Skill Council of India	5295	5295	4058	3169	
Life Sciences Sector Skill Council	17238	17238	9985	8629	
BFSI Sector Skill Council of India	26303	26303	13267	9703	
Handicrafts and Carpet Sector Skill Council	2410	2410	1917	1374	
Disability Sector Skill Council of India	2683	2568	0	0	
Green Jobs Sector Skill Council	383	383	59	0	
Infrastructure Sector Skill Council	724	724	656	590	
Sports Sector Skill Council	20	20	12	0	
GRAND TOTAL	1794316	1793390	1341374	1183255	

Review of MPLAD Scheme

 $\dagger *278.$ DR. VINAY P. SAHASRABUDDHE: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Members of Parliament Local Area Development Scheme (MPLADS) has been reviewed in the last few years;

[†] Original notice of the question was received in Hindi.

- (b) the various heads under which most of the amount of MPLAD Scheme has been spent for development works in the country, the details thereof, State/Union Territory-wise; and
- (c) the number of complaints received by Government regarding the development works under MPLADS, during the last three years, State/Union Territory-wise together with the number of complaints addressed to, out of them, the details thereof?

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI D.V. SADANANDA GOWDA): (a) The Ministry of Statistics and Programme Implementation regularly reviews the implementation of the Members of Parliament Local Area Development Scheme (MPLADS) through national-level review meetings with State Government/District officers and visits to States/Districts. The Ministry also undertakes third party physical monitoring of the MPLADS works in selected districts through independent agencies. In addition, the Comptroller and Auditor General (C and AG) of India conducts periodic Performance Audit of the MPLADS.

Wherever/whenever violations of Guidelines or irregularities in implementation of the MPLAD Scheme come to notice in the Ministry, the concerned State Government/ District Authority is requested to take appropriate action, including penal and departmental action and recovery of MPLADS funds with interest.

The Ministry continuously emphasises on the qualitative, rule-bound and speedy implementation of the works under the Scheme.

- (b) The implementation of works in the field is undertaken by the District Authorities. Durable assets in areas such as drinking water, primary education, public health, sanitation and roads, etc. have been created under the scheme. Individual project-wise details are not maintained centrally and are available only with district authorities. However, based on the information furnished by the District Authorities, State/Union Territory-wise details of cumulative cost of sanctioned works in different sectors, as on 31.03.2015 are given in the Statement (See below).
- (c) Complaints and references included, under the MPLADS are received in the Ministry from time to time. State/Union Territory-wise data on complaints and action taken thereon is not centrally maintained in the Ministry of Statistics and Programme Implementation as the task of the Ministry is to ensure release of funds and to monitor the follow up of guidelines laid down. Complaints on receipt are referred to State and district authorities for taking appropriate action.

Statement

Sector-wise cumulative cost of sanctioned works as on 31.03.2015 (in Percentage)

Written Answers to

[RAJYA SABHA]

			-				
Sl. No.	State/UT	Railways, Roads, Pathways and Bridges	Education	Drinking Water Facility	Sanitation and Public Health	Other Public Facilities	Others
1	2	3	4	5	6	7	8
1.	Andhra Pradesh (Old)	34.94	7.20	12.11	2.82	31.98	10.94
2.	Arunachal Pradesh	14.49	12.44	2.20	2.71	37.43	30.73
3.	Assam	25.20	20.03	4.90	1.10	41.42	7.35
4.	Bihar	67.29	8.62	2.30	1.48	13.97	6.34
5.	Chhattisgarh	31.05	11.69	8.47	0.78	40.44	7.58
6.	Goa	10.78	24.42	0.47	7.75	37.78	18.80
7.	Gujarat	44.47	13.16	10.64	3.88	18.51	9.34
8.	Haryana	28.40	10.45	5.25	2.73	43.35	9.82
9.	Himachal Pradesh	34.62	11.36	2.64	1.35	43.27	6.75
10.	Jammu and Kashmir	27.06	4.74	2.32	13.21	37.90	14.76
11.	Jharkhand	52.02	8.83	4.96	3.28	22.59	8.33
12.	Karnataka	28.35	12.55	3.57	2.38	47.46	5.69
13.	Kerala	46.78	21.81	6.23	1.19	9.97	14.02

14.	Madhya Pradesh	50.61	7.21	12.15	1.32	19.12	9.58	Written Answers to
15.	Maharashtra	44.67	7.11	4.73	9.73	26.50	7.27	en Aı
16.	Manipur	8.31	8.40	1.83	0.82	66.24	14.39	nswei
17.	Meghalaya	21.34	33.99	1.32	1.18	23.34	18.83	rs to
18.	Mizoram	27.63	7.69	0.90	6.43	47.40	9.94	
19.	Nagaland	NA	NA	NA	NA	NA	NA	
20.	Odisha	23.40	23.56	4.19	1.59	36.23	11.03	
21.	Punjab	15.77	13.43	4.86	14.70	41.04	10.19	[11 ,
22.	Rajasthan	29.53	18.54	16.55	0.99	27.07	7.32	August, 2016]
23.	Sikkim	10.08	36.35	0.80	7.44	29.56	15.76	st, 2(
24.	Tamil Nadu	29.35	19.46	8.85	3.54	25.57	13.23)16]
25.	Telangana	-	-	-	-	-	-	
26.	Tripura	7.96	30.75	1.94	1.73	42.90	14.71	
27.	Uttar Pradesh	61.61	14.25	6.62	1.32	9.75	6.46	Sta
28.	Uttarakhand	42.88	21.36	5.29	1.14	23.24	6.10	Starred Questions
29.	West Bengal	24.34	26.51	6.35	2.65	21.65	18.49	Ques
30.	Andaman and Nicobar Islands	31.75	5.09	2.83	7.37	37.64	15.33	tions 37
								-

1	2	3	4	5	6	7	8
31.	Chandigarh	14.26	13.01	2.59	1.73	56.10	12.31
32.	Dadra and Nagar Haveli	40.84	2.29	43.18	4.71	1.50	7.48
33.	Daman and Diu	7.05	5.84	5.95	2.81	43.66	34.69
34.	Delhi	41.33	3.23	1.30	2.43	28.73	22.99
35.	Lakshadweep	0.00	99.95	0.00	0.00	0.00	0.05
36.	Puducherry	45.63	4.50	1.23	12.55	26.95	9.13

Note:(i) NA is Not Available. Data not furnished by the District Authorities of Nagaland.

⁽ii) Based on the data as furnished by the District Authorities.

⁽iii) Others include: Animal Care, Electricity Facility, Health and Family Welfare, Irrigation Facilities, Non-Conventional Energy Sources and Sports.

⁽iv) The erstwhile State of Andhra Pradesh was bifurcated on 02.06.2014 in to newly-created States of Andhra Pradesh and Telangana.

The details in respect of both the newly-created Andhra Pradesh and Telangana are included in the erstwhile Andhra Pradesh at Sl.No.1.